

02. 15.03.2019

Pursuant to the direction of the Hon'ble Supreme Court issued in Suo Motu W.P.(C) Nos.30 and 55 of 2014 on 06.11.2015, this matter has been registered suo motu.

In this matter, the Principal Secretary to Govt. of Odisha, Labour & Employees' State Insurance Department and Member Secretary, Odisha State Legal Services Authority are the necessary parties. Therefore, they shall be impleaded as opposite party nos.1 and 2 respectively to this writ petition.

Issue notice to the aforesaid opposite parties.

Since Mr. B.P. Pradhan, learned Addl. Govt. Advocate accepts notice on behalf of opposite party no.1, Registry is directed to serve the copies of the documents relating to this petition along with a copy of this order on him within three days to enable him to take instructions in the matter.

Registry is further directed to serve the copies of the documents relating to this petition along with a copy of this order on opposite party no.2 within three days.

Opposite parties are directed to file their reply pursuant to the direction of the Hon'ble Supreme Court by the next date.

The matter to come up on 15.04.2019.

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**( K.S. Jhaveri )**  
**Chief Justice**

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**( P. Patnaik )**  
**Judge**